CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 16.10.2014

C.P. No. 291/00024/2014 (O.A. No. 692/2013)

Mr. N.K. Gautam counsel for the petitioner.

Mr. Tanveer Ahmed counsel for the respondents.

Heard the learned counsel for both the parties.

- 2. The contempt petition was filed by the petitioner for the violation of the order dated 01/10/2013 passed in the O.A. No. 692/2013 (Smt. Maina Devi Vs. UOI & Ors.) by this Tribunal vide which the respondents were directed to decide the legal notice dated 17/01/2013 served by the applicant.
- 3. The learned counsel for the respondents today submitted reply and compliance report. The learned counsel for respondents submits that not only the legal notice has been decided but the applicant has been paid dues which were due to her vide order dated 31/07/2014 (Annexure-CR/1). We are satisfied with the substantial compliance report submitted by the learned counsel for respondents. Therefore, the contempt petition does not survive.
- 4. Accordingly, C.P. is dismissed.

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(Dr. Murtaza Ali) MEMBER (J) (ANIL KUMAR) MEMBER (A)

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